

**MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.10/AM19
(HELD ON 10.07.2018)
UNDER THE CHAIRMANSHIP OF
SHRI S.B.S. REDDY, ADDL. DGFT**

Meeting No. 10/87-NC-7/2018 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 10.07.2018, under the Chairmanship of Shri S.B.S. Reddy, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Nand Lal, Consultant, DIPP
- 2) Shri D.N. Mathur, Technical Expert (Consultant), DGFT
- 3) Shri Ashok Chander Bhatt, FTDO

2. Following are the **decisions of the Norms Committee** after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-47	M/s Covestro (India) Pvt. Ltd.	HQ F. No. 01/87/050/00364/AM16/DES-VII	Status: Deferred
NC No.:10/AM19 Dated: 10.07.2018	Adv. Lic. No. and Date 0310801704 dated 11.01.2016.	RA F. No. 03/94/040/00555/AM16	

Subject: Re-consider for fixation of adhoc norms in respect of Advance Authorization No. 0310801704 dated 11.01.2016.

Decision: The Committee considered the case as per agenda and decided to refer the matter to Technical Expert (Consultant 2).

Case No. A-48	M/s KKalpana Industries (India) Ltd.	HQ F. No. 01/87/050/00078/AM18/DES-VII	Status: Approved
NC No.:10/AM19 Dated: 10.07.2018	Adv. Lic. No. and Date 0310812392 dated 10.04.2017	RA F. No. 03/94/040/00411/AM17	

Subject: Correction in Minutes of NC Meeting No. 9/AM18 held on 31.01.2018, 06.02.2018 & 01.03.2018.

Decision: The Committee considered the request of the firm and decided to approve following ad-hoc norms in the minutes of Meeting No. 9 of Norms Committee-VII held on 31.01.2018, 06.02.2018 & 01.03.2018 in place of earlier norms fixed :-


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EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Compound (Power Cable Grade)	500 MT	1. PVC Resin	289.70 MT
		2. Dioctyl Phthalate Plasticizer (DOP)	98.00 MT
		3. Chlorinated Paraffins Plasticizers	63.75 MT
RA may take consequential action as per Policy / Procedures			

Case No. A-49	M/s KKalpana Industries (India) Ltd.	HQ F. No. 01/87/050/00079/AM18/DES-VII	Status: Approved
NC No.:10/AM19 Dated: 10.07.2018	Adv. Lic. No. and Date 0310812448 dated 12.04.2017	RA F. No. 03/94/040/00555/AM17	

Subject: Correction in Minutes of NC Meeting No. 9/AM18 held on 31.01.2018, 06.02.2018 & 01.03.2018.

Decision: The Committee considered the request of the firm and decided that description of quantity of Export and Import Items may be read as KGS instead of MT in the minutes of Meeting No. 9 of Norms Committee-VII held on 31.01.2018, 06.02.2018 & 01.03.2018.

RA may take consequential action as per Policy/Procedures

Case No. A-50	M/s KKalpana Industries (India) Ltd.	HQ F. No. 01/87/050/00292/AM17/DES-VII	Status: Approved
NC No.:10/AM19 Dated: 10.07.2018	Adv. Lic. No. and Date 0310806594 dated 26.07.2016	RA F. No. 03/94/040/00074/AM17	

Subject: Correction in Minutes of NC Meeting No. 9/AM18 held on 31.01.2018, 06.02.2018 & 01.03.2018.

Decision: The Committee considered the request of the firm and decided that status of the case may be read as Approved instead of Deferred in the minutes of Meeting No. 9 of Norms Committee-VII held on 31.01.2018, 06.02.2018 & 01.03.2018.

RA may take consequential action as per Policy/Procedures

Online Cases

Case No.:57/10/87-ALC1/2018	Party Name: ESSEN SPECIALITY FILMS PVT.LTD.,	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Approved												
HQ File :01/87/050/00196/AM19/	RLA File :24/24/040/00009/AM15/	Lic.No/Date:2410041589 24.09.2014													
1 Decision: The Committee considered the case as per agenda and decided to approved following ad-hoc norm:-															
<table> <tr> <th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr> <tr> <td>EVA PLACEMATs (EMBOSSSED/ PLAIN/PRINTED/LAMINATED)</td><td>666.667 MT</td><td>EVA RESIN</td><td>700.000 MT</td></tr> <tr> <td colspan="4">RA may take consequential action as per Policy / Procedures</td></tr> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	EVA PLACEMATs (EMBOSSSED/ PLAIN/PRINTED/LAMINATED)	666.667 MT	EVA RESIN	700.000 MT	RA may take consequential action as per Policy / Procedures			
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
EVA PLACEMATs (EMBOSSSED/ PLAIN/PRINTED/LAMINATED)	666.667 MT	EVA RESIN	700.000 MT												
RA may take consequential action as per Policy / Procedures															


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2	Case No.:32/42/87-ALC1/2014	Party Name: POLYGENTA TECHNOLOGIES LTD	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Deferred
	HQ File :01/87/050/00373/AM15/	RLA File :03/95/040/00213/AM15/	Lic.No/Date:0310789866 30.09.2014	
Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.				

3	Case No.:10/22/87-ALC1/2015	Party Name: ALP OVERSEAS PVT.LTD.	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Withdrawn
	HQ File :01/87/050/00343/AM16/	RLA File :05/23/040/00405/AM16/	Lic.No/Date:0510397450 01.02.2016	
Decision : The committee considered the request of the firm wherein it was intimated that they have surrendered the authorization to CLA, New Delhi. Therefore, committee decided to withdraw the case.				

4	Case No.:51/21/87-ALC1/2015	Party Name: KARUR K.C.P.PACKKAGINGS LIMITED,	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Withdrawn
	HQ File :01/87/050/00333/AM16/	RLA File :32/24/040/00036/AM16/	Lic.No/Date:3210077816 09.02.2016	
Decision : The committee considered the request of the firm wherein it was intimated that they have surrendered the authorization to RA, Coimbatore. Therefore, committee decided to withdraw the case.				

5	Case No.:50/10/87-ALC1/2018	Party Name: PAVAMAN POLY PRODUCTS PVT.LTD,	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Deferred
	HQ File :01/87/050/00189/AM19/	RLA File :07/24/040/00003/AM17/	Lic.No/Date:0710109646 13.04.2016	
Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.				

6	Case No.:2/5/87-ALC1/2016	Party Name: THE DHARAMSI MORARJI CHEMICAL CO LTD	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Rejected
	HQ File :01/87/050/00079/AM17/	RLA File :03/95/040/00059/AM17/	Lic.No/Date:0310804290 29.04.2016	
Decision : The committee note that D/Ls dated 10.02.2017, 09.03.2017 and 08.09.2017 were issued by DGFT to firm and requisite information has not been received so far. Thus, the Committee decided to reject the case.				

7	Case No.:37/9/87-ALC1/2016	Party Name: PORUS LABORATORIES PVT LTD	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Approved
	HQ File :01/87/050/00212/AM17/	RLA File :09/24/040/00016/AM17/	Lic.No/Date:0910063563 29.04.2016	
Decision: Based on the examination of the case of firm by Technical Expert (Consultant {DNM.}) in File No.				


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01/87/050/00212/AM17, the Committee decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
C884083-CAPPED 0.09 IV BIFUNCTIONAL PPO	1 Kg	1. MX90 SA90 100 0 50 ST POLY PHENYLENE OXIDE (PPO)	1.035 Kg
		2. METHACRYLIC ANHYDRIDE	0.231 Kg
		3. METHANOL	4.00 Kg
RA may take consequential action as per Policy / Procedures			

Case No.:23/15/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Approved
HQ File :01/87/050/00416/AM17/	RLA File :08/24/040/00008/AM17/	Lic.No/Date:0810138110 07.06.2016	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin F-4035 (70% Resin Content)	1 kg	1. Distilled Fatty Acid	0.203 kg
		2. Pentaerithritol	0.201 kg
		3. Phthalic Anhydride	0.218 kg
		4. Benzoic Acid	0.101 kg
		5. Toluene	0.315 kg

RA may take consequential action as per Policy / Procedures.

Case No.:32/15/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Approved
HQ File :01/87/050/00425/AM17/	RLA File :08/24/040/00090/AM17/	Lic.No/Date:0810138113 07.06.2016	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin-S-5035 (70+/-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.228 kg
		2. Phthalic Anhydride	0.287 kg
		3. Glycerine	0.138 kg
		4. Toluene	0.315 kg

RA may take consequential action as per Policy / Procedures.

Case No.:32/9/87-ALC1/2016	Party Name: TP BUILDTECH PVT. LTD.	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Deferred
HQ File :01/87/050/00207/AM17/	RLA File :05/24/040/00619/AM16/	Lic.No/Date:0510398930	


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	28.06.2016	
Decision: The Committee considered the case as per agenda and decided to refer the matter to Technical Expert (Consultant 2)		

11	Case No.: 31/9/87-ALC1/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Approved
	HQ File :01/87/050/00206/AM17/	RLA File :05/24/040/00154/AM17/	Lic.No/Date:0510398992 05.07.2016	
Decision: Based on the technical comments furnished by DIPP vide their communication No. 7/416/2017-TSW dated 27.06.2018 Committee decided to approve Adhoc Norms as under:				
EXPORT ITEM				QTY
1. Automotive Moulded Rubber Parts - For Motor Vehicle (Article No. 6852465-01)				225000 Number
2. Automotive Moulded Rubber Parts - For Motor Vehicle (Article No. 6852466-02)				208000 Number
3. Automotive Moulded Rubber Parts - For Motor Vehicle (Article No. 6852467-01)				210340 Number
4. Automotive Moulded Rubber Parts - For Motor Vehicle (Article No. 6860787-01)				300000 Number
5. Automotive Moulded Rubber Parts - For Motor Vehicle (Article No. 6860788-01)				250000 Number
6. Automotive Moulded Rubber Parts - For Motor Vehicle (Article No. 6860789-02)				200000 Number
7. Automotive Moulded Rubber Parts - For Motor Vehicle (Article No. 6871665-02)				430000 Number
8. Automotive Moulded Rubber Parts - For Motor Vehicle (Article No. 6875113-01)				430000 Number
9. Automotive Moulded Rubber Parts - For Motor Vehicle (Article No. 6852223-03)				24500 Number
10. Automotive Moulded Rubber Parts - For Motor Vehicle (Article No. 6852239-02)				24000 Number
11. Automotive Moulded Rubber Parts - For Motor Vehicle (Article No. 6852240-02)				28925 Number
12. Automotive Moulded Rubber Parts - For Motor Vehicle (Article No. 6852224-01) (Total Net Contents of Import Items in Export Products: 1. STYRENE BUTADIENE RUBBER KUMHO SBR 1502=14608.722 Kgs., 2) STANDARD MALAYSIA RUBBER CV60=4424.00 Kgs.)				22000 Number
IMPORT ITEM				QTY
1. STYRENE BUTADIENE RUBBER KUMHO SBR 1502				16122 Kg
2. STANDARD MALAYSIA RUBBER CV60				4736.16 Kg
RA may take consequential action as per Policy / Procedures.				

12	Case No.: 52/13/87-ALC1/2016	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Approved
	HQ File :01/87/050/00327/AM17/	RLA File :56/24/040/00055/AM16/	Lic.No/Date:5610004947 11.07.2016	
Decision: Based on the examination of the case of firm by Technical Expert (Consultant {DNM.}) in File No. 01/87/050/00327/AM17, the Committee decided to approve following ad-hoc norms:-				
EXPORT ITEM		QTY	IMPORT ITEM	QTY
ALKYD RESIN (100% Resin)		1 Kg	1. PHTHALIC ANHYDRIDE	0.130 Kg


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	content)		2. PENTAERYTHRITOL	0.120 Kg
			3. MIXED XYLENE	0.450 Kg
			4. TOLUENE DI ISOCYANATE	0.130 Kg
		RA may take consequential action as per Policy / Procedures		

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Case No.:53/14/87-ALC1/2016	Party Name: NIKHIL ADHESIVES LTD.	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Approved																		
HQ File :01/87/050/00386/AM17/	RLA File :34/24/040/00116/AM17/	Lic.No/Date:3410042353 14.07.2016																			
Decision: Based on the examination of the case of firm by Technical Expert (Consultant {DNM.}) in File No. 01/87/050/00386/AM17, the Committee decided to approve following ad-hoc norms:-																					
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">ACRY THICKENER (SOLID CONTENT 32%+/-1) (Each Kg Export product will contained EMULSIFIER 0.013 kg, ETHYL ACRYLATE 0.150 kg, METHA ACRYLIC ACID 0.122 kg, and AN MONOMERO FUNCIONAL 8842 -0.055 kg))</td><td rowspan="4">1 Kg</td><td>EMULSIFIER</td><td>0.013 Kg</td></tr><tr><td>ETHYL ACRYLATE</td><td>0.150 Kg</td></tr><tr><td>METHA ACRYLIC ACID</td><td>0.122 Kg</td></tr><tr><td>AN MONOMERO FUNCIONAL 8842 (Hidrophobically modified vinyl monomer0</td><td>0.055 Kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	ACRY THICKENER (SOLID CONTENT 32%+/-1) (Each Kg Export product will contained EMULSIFIER 0.013 kg, ETHYL ACRYLATE 0.150 kg, METHA ACRYLIC ACID 0.122 kg, and AN MONOMERO FUNCIONAL 8842 -0.055 kg))	1 Kg	EMULSIFIER	0.013 Kg	ETHYL ACRYLATE	0.150 Kg	METHA ACRYLIC ACID	0.122 Kg	AN MONOMERO FUNCIONAL 8842 (Hidrophobically modified vinyl monomer0	0.055 Kg	RA may take consequential action as per Policy / Procedures			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
ACRY THICKENER (SOLID CONTENT 32%+/-1) (Each Kg Export product will contained EMULSIFIER 0.013 kg, ETHYL ACRYLATE 0.150 kg, METHA ACRYLIC ACID 0.122 kg, and AN MONOMERO FUNCIONAL 8842 -0.055 kg))	1 Kg	EMULSIFIER	0.013 Kg																		
		ETHYL ACRYLATE	0.150 Kg																		
		METHA ACRYLIC ACID	0.122 Kg																		
		AN MONOMERO FUNCIONAL 8842 (Hidrophobically modified vinyl monomer0	0.055 Kg																		
RA may take consequential action as per Policy / Procedures																					

14	Case No.: 55/14/87-ALC1/2016	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Deferred
	HQ File :01/87/050/00388/AM17/	RLA File :34/24/040/00129/AM17/	Lic.No/Date:3410042396 02.08.2016	
	Decision: The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post.			

15	Case No.: 15/15/87-ALC1/2016	Party Name: RAPID ENGINEERING CO.P.LTD.	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Deferred
	HQ File :01/87/050/00408/AM17/	RLA File :05/24/040/00297/AM17/	Lic.No/Date:0510399797 21.09.2016	
	Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.			

16	Case No.: 51/10/87-ALC1/2018	Party Name: PAVAMAN POLY PRODUCTS PVT.LTD,	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Deferred
	HQ File :01/87/050/00190/AM19/	RLA File :07/24/040/00203/AM17/	Lic.No/Date:0710110451 23.09.2016	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.			


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- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
 b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
 c) Chemical name, Technical specifications of items proposed to be imported.
 d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
 e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

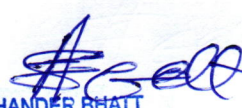
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Case No.:35/15/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87- ALC1/2018 10.07.2018	Status: Approved																
HQ File :01/87/050/00428/AM17/	RLA File :08/24/040/00210/AM17/	Lic.No/Date:0810138965 25.10.2016																	
Decision : The Committee considered the case as per agenda and based on Norms Committee VII decision in Meeting No-5/87/-ALC1/2018 dated 16.05.2018 the decided to approved following Adhoc Norms :																			
<table><thead><tr><th>EXPORT ITEM</th><th>QTY</th></tr></thead><tbody><tr><td>Alkyd Resin F-4035 (70+/-2% Resin Content)</td><td>1 kg</td></tr></tbody></table>		EXPORT ITEM	QTY	Alkyd Resin F-4035 (70+/-2% Resin Content)	1 kg	<table><thead><tr><th>IMPORT ITEM</th><th>QTY</th></tr></thead><tbody><tr><td>1. Distilled Fatty Acid</td><td>0.203 kg</td></tr><tr><td>2. Pentaerithritol</td><td>0.201 kg</td></tr><tr><td>3. Phthalic Anhydride</td><td>0.218 kg</td></tr><tr><td>4. Benzoic Acid</td><td>0.101 kg</td></tr><tr><td>5. Xylene</td><td>0.315 kg</td></tr></tbody></table>		IMPORT ITEM	QTY	1. Distilled Fatty Acid	0.203 kg	2. Pentaerithritol	0.201 kg	3. Phthalic Anhydride	0.218 kg	4. Benzoic Acid	0.101 kg	5. Xylene	0.315 kg
EXPORT ITEM	QTY																		
Alkyd Resin F-4035 (70+/-2% Resin Content)	1 kg																		
IMPORT ITEM	QTY																		
1. Distilled Fatty Acid	0.203 kg																		
2. Pentaerithritol	0.201 kg																		
3. Phthalic Anhydride	0.218 kg																		
4. Benzoic Acid	0.101 kg																		
5. Xylene	0.315 kg																		
RA may take consequential action as per Policy / Procedures.																			

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Case No.:37/1/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Approved																		
HQ File :01/87/050/00037/AM18/	RLA File :08/24/040/00335/AM17/	Lic.No/Date:0810139333 19.12.2016																			
Decision: The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No. -46011/20/2009-PC-II dated 04.02.2015 the following adhoc norms are approved :-																					
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">Alkyd Resin S – 5035 LV (Resin Content 70 +/-2%)</td><td rowspan="4">1 kg</td><td>1. Distilled Fatty Acid</td><td>0.228kg</td></tr><tr><td>2. Phthalic Anhydride</td><td>0.31 kg</td></tr><tr><td>3. Glycerine</td><td>0.212 kg</td></tr><tr><td>4. Xylene</td><td>0.315 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Alkyd Resin S – 5035 LV (Resin Content 70 +/-2%)	1 kg	1. Distilled Fatty Acid	0.228kg	2. Phthalic Anhydride	0.31 kg	3. Glycerine	0.212 kg	4. Xylene	0.315 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
Alkyd Resin S – 5035 LV (Resin Content 70 +/-2%)	1 kg	1. Distilled Fatty Acid	0.228kg																		
		2. Phthalic Anhydride	0.31 kg																		
		3. Glycerine	0.212 kg																		
		4. Xylene	0.315 kg																		
RLA may take consequential action as per Policy / Procedures.																					

Case No.:89/15/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Approved
HQ File :01/87/050/00482/AM17/	RLA File :08/24/040/00427/AM17/	Lic.No/Date:0810139516 11.01.2017	


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Decision: The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 01.06.2015 the following Adhoc Norms are approved:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin C 1030 (Resin content 70 +/-2%)	1 kg	1. Distilled Fatty Acid	0.204 kg
		2. Phthalic Anhydride	0.273 kg
		3. Glycerine	0.185 kg
		4. Xylene	0.315 kg

RA may take consequential action as per Policy / Procedures.

Case No.: 39/16/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date: 10/87-ALC1/2018 10.07.2018	Status: Approved
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HQ File :01/87/050/00566/AM17/	RLA File :08/24/040/00419/AM17/	Lic.No/Date: 0810139527 11.01.2017
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Decision: The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 17.04.2015 the following Adhoc Norms are approved:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin-S-5060 (Resin Content 80+/-2%)	1 kg	1. Distilled Fatty Acid	0.446 kg
		2. Phthalic Anhydride	0.239 kg
		3. Pentaerithritol	0.077 kg
		4. Mineral Turpentine Oil /Low Aromatic White Spirit (LAWS)	0.151 kg
		5. Toluene	0.031 kg
		6. Glycerine	0.114 kg

RA may take consequential action as per Policy / Procedures.

Case No.: 20/10/87-ALC1/2018	Party Name: PRECISION MOULDS & DIES PVT LTD	Meet No/Date: 10/87-ALC1/2018 10.07.2018	Status: Approved
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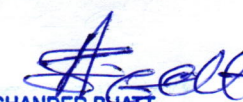
HQ File :01/87/050/00159/AM19/	RLA File :05/24/040/00499/AM17/	Lic.No/Date: 0510401351 19.01.2017
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Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Plastic Cap Covered with Aluminium Sleeves	150000 Numbers	Relevant Aluminium Sleeves	15,15,000 Numbers

RA may take consequential action as per Policy / Procedures.

Case No.: 42/16/87-ALC1/2016	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date: 10/87-ALC1/2018 10.07.2018	Status: Approved
HQ File	RLA File	Lic.No/Date: 0610038550	


ASHOK CHANDER BHATT
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

:01/87/050/00569/AM17/
:06/24/040/00040/AM17/
02.02.2017

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {DNM.}) in File No. 01/87/050/00569/AM17, the Committee decided to approve following ad-hoc norms:-

EXPORT ITEM-1

EXPORT ITEM	QTY	IMPORT ITEM	QTY
VEHICLE INTERIOR GRAB HANDLE FRONT (Each weighing 150 gm.)	3,60,000 Number	1. POLYAMIDE-66	6274.80 Kg
		2. POLYAMIDE-66	642.60 Kg
		3. POLYPROPYLENE	17992.80 Kg
		4. DAMPER	3,60,000 Number
		5. COLOR CONCENTRATE	378.00 Kg

EXPORT ITEM-2

EXPORT ITEM	QTY	IMPORT ITEM	QTY
VEHICLE INTERIOR GRAB HANDLE REAR (Each weighing 164 gm.)	420000 Number	1. POLYAMIDE-66	6306.300 Kg
		2. POLYAMIDE-66	3660.300 Kg
		3. POLYAMIDE-66	749.700 Kg
		4. POLYPROPYLENE	20991.600 Kg
		5. DAMPER	420000 Number
		6. COLOR CONCENTRATE	441.00 Kg

RA may take consequential action as per Policy / Procedures.

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Case No.:37/16/87-ALC1/2016	Party Name: NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Approved																		
HQ File :01/87/050/00564/AM17/	RLA File :08/24/040/00415/AM17/	Lic.No/Date:0810139671 07.02.2017																			
Decision: The Committee considered the case as per agenda and based on technical comments of D/o C&PC vide OM NO-46011/51/2015-PC-II dated 23.07.2015 the following Adhoc Norms are approved:																					
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">PVC Flex film/banner</td><td rowspan="4">1 kg</td><td>PVC resin suspension grade</td><td>0.33915 kg</td></tr><tr><td>Knitted Polyester Fabrics</td><td>0.1525 kg</td></tr><tr><td>Di Octyl Phthalate (DOP)</td><td>0.0966 kg</td></tr><tr><td>Titanium Dioxide (Anatase)</td><td>0.0168 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PVC Flex film/banner	1 kg	PVC resin suspension grade	0.33915 kg	Knitted Polyester Fabrics	0.1525 kg	Di Octyl Phthalate (DOP)	0.0966 kg	Titanium Dioxide (Anatase)	0.0168 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
PVC Flex film/banner	1 kg	PVC resin suspension grade	0.33915 kg																		
		Knitted Polyester Fabrics	0.1525 kg																		
		Di Octyl Phthalate (DOP)	0.0966 kg																		
		Titanium Dioxide (Anatase)	0.0168 kg																		
RA may take consequential action as per Policy / Procedures.																					

24	Case No.: 38/1/87-ALC1/2017	Party Name: NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date: 10/87-ALC1/2018 10.07.2018	Status: Deferred
	HQ File :01/87/050/00038/AM18/	RLA File :08/24/040/00411/AM17/	Lic.No/Date: 0810139670 07.02.2017	
	Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.			

25	Case No.: 75/2/87-ALC1/2017	Party Name: ZENITH	Meet No/Date: 10/87-	Status:
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 ASHOK CHANDER BHATT
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

	INDUSTRIAL RUBBER PRODUCTS PVT. LTD	ALC1/2018 10.07.2018	Deferred
HQ File :01/87/050/00132/AM18/	RLA File :03/95/040/00881/AM17/	Lic.No/Date:0310811075 09.02.2017	
Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.			

Case No.:52/10/87-ALC1/2018	Party Name: PAVAMAN POLY PRODUCTS PVT.LTD,	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Deferred
HQ File :01/87/050/00191/AM19/	RLA File :07/24/040/00401/AM17/	Lic.No/Date:0710111286 16.03.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.			
26 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

Case No.:53/10/87-ALC1/2018	Party Name: PAVAMAN POLY PRODUCTS PVT.LTD,	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Deferred
HQ File :01/87/050/00192/AM19/	RLA File :07/24/040/00405/AM17/	Lic.No/Date:0710111332 23.03.2017	
Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.			

Case No.:100/2/87-ALC1/2017	Party Name: VIKAS ECOTECH LIMITED	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Approved																		
HQ File :01/87/050/00157/AM18/	RLA File :05/24/040/00658/AM17/	Lic.No/Date:0510402109 30.03.2017																			
Decision: Based on the examination of the case of firm by Technical Expert (Consultant {DNM.}) in File No. 01/87/050/00157/AM18, the Committee decided to approve following ad-hoc norms:-																					
28 <table border="1"> <thead> <tr> <th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr> </thead> <tbody> <tr> <td rowspan="6">VIKOFLEX-PLUS PVC COMPOUND (Containing PVC Resin NLT 72.7%, Chlorinated Polyethylene NLT 9%, Acrylonitrile - Butadiene Rubber NLT 4.5%, DI Octyl Adipate NLT 9%, Methyl Tin Stabilizer NLT 1.8% and Titanium Dioxide NLT 2.7%)</td><td rowspan="6">1 Kg</td><td>1. PVC / PVC Resin</td><td>0.742 Kg</td></tr> <tr> <td>2. CHLORINATED POLYETHYLENE (CPE)</td><td>0.0927 Kg</td></tr> <tr> <td>3. Acrylonitrile -butadiene rubber (NBR)</td><td>0.0464 Kg</td></tr> <tr> <td>4. DI Octyl Adipate (DOA) -PVC Plasticizer</td><td>0.0927 Kg</td></tr> <tr> <td>5. Methyl Tin Mercaptide (Organotin Stabilizer / Methyltin Stabilizer)</td><td>0.01855 Kg</td></tr> <tr> <td>6. Titanium Dioxide</td><td>0.0278 Kg</td></tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	VIKOFLEX-PLUS PVC COMPOUND (Containing PVC Resin NLT 72.7%, Chlorinated Polyethylene NLT 9%, Acrylonitrile - Butadiene Rubber NLT 4.5%, DI Octyl Adipate NLT 9%, Methyl Tin Stabilizer NLT 1.8% and Titanium Dioxide NLT 2.7%)	1 Kg	1. PVC / PVC Resin	0.742 Kg	2. CHLORINATED POLYETHYLENE (CPE)	0.0927 Kg	3. Acrylonitrile -butadiene rubber (NBR)	0.0464 Kg	4. DI Octyl Adipate (DOA) -PVC Plasticizer	0.0927 Kg	5. Methyl Tin Mercaptide (Organotin Stabilizer / Methyltin Stabilizer)	0.01855 Kg	6. Titanium Dioxide	0.0278 Kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
VIKOFLEX-PLUS PVC COMPOUND (Containing PVC Resin NLT 72.7%, Chlorinated Polyethylene NLT 9%, Acrylonitrile - Butadiene Rubber NLT 4.5%, DI Octyl Adipate NLT 9%, Methyl Tin Stabilizer NLT 1.8% and Titanium Dioxide NLT 2.7%)	1 Kg	1. PVC / PVC Resin	0.742 Kg																		
		2. CHLORINATED POLYETHYLENE (CPE)	0.0927 Kg																		
		3. Acrylonitrile -butadiene rubber (NBR)	0.0464 Kg																		
		4. DI Octyl Adipate (DOA) -PVC Plasticizer	0.0927 Kg																		
		5. Methyl Tin Mercaptide (Organotin Stabilizer / Methyltin Stabilizer)	0.01855 Kg																		
		6. Titanium Dioxide	0.0278 Kg																		


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 Foreign Trade Development Officer
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RA may take consequential action as per Policy / Procedures.

29	Case No.: 54/10/87-ALC1/2018	Party Name: PAVAMAN POLY PRODUCTS PVT.LTD,	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Deferred
	HQ File :01/87/050/00193/AM19/	RLA File :07/24/040/00011/AM18/	Lic.No/Date:0710111447 21.04.2017	
Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.				

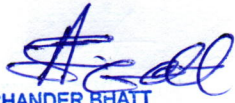
30	Case No.: 76/10/87-ALC1/2017	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Deferred
	HQ File :01/87/050/00566/AM18/	RLA File :03/95/040/00695/AM18/	Lic.No/Date:0310817238 23.11.2017	
Decision: The Committee considered the case as per agenda and decided to refer the matter to Technical Expert (Consultant 1)				

31	Case No.: 22/10/87-ALC1/2018	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Deferred
	HQ File :01/87/050/00161/AM19/	RLA File :05/24/040/00421/AM18/	Lic.No/Date:0510404797 08.12.2017	
Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.				

32	Case No.:80/10/87-ALC1/2017	Party Name: THE SUPREME INDUSTRIES LIMITED	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Approved
	HQ File :01/87/050/00570/AM18/	RLA File :03/95/040/00753/AM18/	Lic.No/Date:0310817655 11.12.2017	
	Decision: Based on the examination of the case of firm by Technical Expert (Consultant {DNM.}) in File No. 01/87/050/00570/AM18, the Committee decided to approve following ad-hoc norms:-			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	Rigid PVC Fittings	1 MT	1. PVC Resin	0.9526 MT
			2. Filler (Calcium Carbonate)	0.0160 MT
			3. Titanium Dioxide	0.0067 MT
	RA may take consequential action as per Policy / Procedures.			

33

Case No.: 21/10/87-ALC1/2018	Party Name: MEHAR TABLEWARE PVT LTD	Meet No/Date:10/87- ALC1/2018 10.07.2018	Status: Approved	
HQ File :01/87/050/00160/AM19/	RLA File :05/24/040/00408/AM18/	Lic.No/Date:0510404866 12.12.2017		
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:				
EXPORT ITEM		QTY	IMPORT ITEM	QTY
Melamine Crockery Items/House		500 MT	Melamine Moulding Compound	525 MT

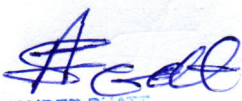

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	Hold Kitchenware		
	RA may take consequential action as per Policy / Procedures.		

	Case No.: 62/10/87-ALC1/2018	Party Name: SPERRY PLAST LTD.	Meet No/Date: 10/87-ALC1/2018 10.07.2018	Status: Rejected
34	HQ File :01/87/050/00201/AM19/	RLA File :05/24/040/00439/AM18/	Lic.No/Date:0510404986 19.12.2017	
	Decision: The Committee considered the case as per agenda and decided to reject the case as specific import item has not be given.			

	Case No.: 1/1/87-ALC1/2018	Party Name: TECHNO WAXCHEM PVT.LTD.,	Meet No/Date: 10/87-ALC1/2018 10.07.2018	Status: Approved
	HQ File :01/87/050/00001/AM19/	RLA File :02/24/040/00168/AM18/	Lic.No/Date:0210208160 19.01.2018	
35	Decision: Based on the examination of the case of firm by Technical Expert (Consultant {DNM.}) in File No. 01/87/050/00001/AM19, the Committee decided to approve following ad-hoc norms:-			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	RESORCINOL FORMALDEHYDE RESIN	1 Kg	RESORCINOL	0.980 Kg
	RA may take consequential action as per Policy / Procedures.			

	Case No.: 17/1/87-ALC1/2018	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date: 10/87-ALC1/2018 10.07.2018	Status: Approved
	HQ File :01/87/050/00017/AM19/	RLA File :03/95/040/00858/AM18/	Lic.No/Date:0310818635 19.01.2018	
	Decision : Based on the technical comments furnished by DIPP via their communication No. 7/127/2018-TSW dated 19.06.2018, committee decided to approve following adhoc norms:-			
36	EXPORT ITEM	QTY	IMPORT ITEM	QTY RECOMMENDED {Kg}
	HIGH ABRASION RUBBER SHEETS	1 Kg	NATURAL RUBBER	0.680
			POLYBUTADIENE RUBBER	0.100
			ZINC OXIDE	0.043
			RUBBER PROCESSING OIL	0.040
			TITANIUM DI-OXIDE	0.035
			ANTIOXIDANT	0.015
			ACCELERATOR	0.012
			RETARDER	0.010
			GUM ROSIN	0.033
			CROSS LINKING AGENT	0.008
	RA may take consequential action as per Policy / Procedures.			


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37	Case No.:4/2/87-ALC1/2018	Party Name: INDOFIL INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Deferred
	HQ File :01/87/050/00050/AM19/	RLA File :03/94/040/00621/AM18/	Lic.No/Date:0310818874 05.02.2018	
Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.				

38	Case No.:47/10/87-ALC1/2018	Party Name: 3B FILMS PRIVATE LIMITED	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Deferred
	HQ File :01/87/050/00186/AM19/	RLA File :34/24/040/00265/AM18/	Lic.No/Date:3410043864 06.02.2018	
Decision : The Committee considered the case as per agenda and decided to call for specific addition for SION-3. The Committee also decided that applicant may be asked for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Import item SI.No-3 given as relevant additives. Names of specific additives may be specified.				

39	Case No.:48/10/87-ALC1/2018	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Deferred
	HQ File :01/87/050/00187/AM19/	RLA File :34/24/040/00311/AM18/	Lic.No/Date:3410043861 06.02.2018	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

40	Case No.:49/10/87-ALC1/2018	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Deferred
	HQ File :01/87/050/00188/AM19/	RLA File :34/24/040/00316/AM18/	Lic.No/Date:3410043862 06.02.2018	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.				


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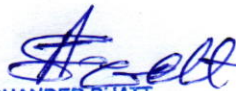
- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
c) Chemical name, Technical specifications of items proposed to be imported.
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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Case No.: 26/1/87-ALC1/2018	Party Name: BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date: 10/87-ALC1/2018 10.07.2018	Status: Approved																								
HQ File :01/87/050/00026/AM19/	RLA File :07/24/040/00308/AM18/	Lic.No/Date: 0710112821 13.02.2018																									
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:																											
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="7">ONE LOOP BAGS CONTAINING PP GRANULES 234490 Kgs PLASTIC COLOUR MB 6871 Kgs UV STABILIZER MB 4581 Kgs ENHANCED PE RESIN 51419 Kgs, LDPE GRANULES 20000 Kgs, LLDPE GRANULES 24469 Kgs, ANTI BLOCK MB 1571 Kgs</td><td rowspan="7">343401 Kg</td><td>ENHANCED POLYETHYLENE RESIN</td><td>53990 Kg</td></tr><tr><td>LDPE GRANULES</td><td>21000 Kg</td></tr><tr><td>LLDPE GRANULES</td><td>25692 Kg</td></tr><tr><td>PLASTIC ADDITIVE MASTERBATCH - ANTI BLOCK MASTER BATCH</td><td>1650 Kg</td></tr><tr><td>POLYPROPYLENE GRANULES</td><td>246214.5 Kg</td></tr><tr><td>PLASTIC COLOUR MASTER BATCH</td><td>7200 Kg</td></tr><tr><td>U.V. STABILIZER MASTER BATCH</td><td>4675 Kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	ONE LOOP BAGS CONTAINING PP GRANULES 234490 Kgs PLASTIC COLOUR MB 6871 Kgs UV STABILIZER MB 4581 Kgs ENHANCED PE RESIN 51419 Kgs, LDPE GRANULES 20000 Kgs, LLDPE GRANULES 24469 Kgs, ANTI BLOCK MB 1571 Kgs	343401 Kg	ENHANCED POLYETHYLENE RESIN	53990 Kg	LDPE GRANULES	21000 Kg	LLDPE GRANULES	25692 Kg	PLASTIC ADDITIVE MASTERBATCH - ANTI BLOCK MASTER BATCH	1650 Kg	POLYPROPYLENE GRANULES	246214.5 Kg	PLASTIC COLOUR MASTER BATCH	7200 Kg	U.V. STABILIZER MASTER BATCH	4675 Kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																								
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		PLASTIC COLOUR MASTER BATCH	7200 Kg																								
		U.V. STABILIZER MASTER BATCH	4675 Kg																								
RA may take consequential action as per Policy / Procedures.																											

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Case No.:55/10/87-ALC1/2018	Party Name: BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Approved	
HQ File :01/87/050/00194/AM19/	RLA File :07/24/040/00310/AM18/	Lic.No/Date:0710112832 14.02.2018		
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:				
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	ONE LOOP BAGS CONTAINING PP GRANULES 234490 Kgs PLASTIC COLOUR MB 6871 Kgs UV STABILIZER MB 4581 Kgs ENHANCED PE RESIN 51419 Kgs, LDPE GRANULES 20000	343401 Kg	ENHANCED POLYETHYLENE RESIN	53990 Kg
			LDPE GRANULES	21000 Kg
			LLDPE GRANULES	25692 Kg
			PLASTIC ADDITIVE MASTERBATCH - ANTI BLOCK	1650 Kg


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Ministry of Commerce & Industry
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Kgs, LLDPE GRANULES 24469 Kgs, ANTI BLOCK MB 1571 Kgs	MASTER BATCH	
	POLYPROPYLENE GRANULES	246214.5 Kg
	PLASTIC COLOUR MASTER BATCH	7200 Kg
	U.V. STABILIZER MASTER BATCH	4675 Kg
RA may take consequential action as per Policy / Procedures.		

Case No.: 31/10/87-ALC1/2018	Party Name: CREST COMPOSITES & PLASTICS PVT. LTD.	Meet No/Date: 10/87- ALC1/2018 10.07.2018	Status: Deferred
HQ File : 01/87/050/00170/AM19/	RLA File : 08/24/040/00327/AM18/	Lic.No/Date: 0810142102 01.03.2018	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. 43 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Applicant may clarify how the item of exports and imports are different from SION H-128			

Case No.: 4/1/87-ALC1/2018	Party Name: TECHNO WAXCHEM PVT.LTD.,	Meet No/Date: 10/87- ALC1/2018 10.07.2018	Status: Approved								
HQ File :01/87/050/00004/AM19/	RLA File :02/24/040/00195/AM18/	Lic.No/Date: 0210208255 06.03.2018									
44 Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM.}) in File No. 01/87/050/00001/AM19, the Committee decided to approve following ad-hoc norms:-											
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr> </thead> <tbody> <tr> <td>RESORCINOL FORMALDEHYDE RESIN</td><td>1 Kg</td><td>RESORCINOL</td><td>0.980 Kg</td></tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	RESORCINOL FORMALDEHYDE RESIN	1 Kg	RESORCINOL	0.980 Kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
RESORCINOL FORMALDEHYDE RESIN	1 Kg	RESORCINOL	0.980 Kg								
RA may take consequential action as per Policy / Procedures.											

Case No.: 14/10/87-ALC1/2018	Party Name: KLJ POLYMERS AND CHEMICALS LTD	Meet No/Date: 10/87- ALC1/2018 10.07.2018	Status: Approved
HQ File :01/87/050/00153/AM19/	RLA File :05/23/040/00473/AM18/	Lic.No/Date: 0510405780 06.03.2018	
45 Decision : The committee considered the case as per agenda and decided to approved following adhoc norms:-			


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EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC COMPOUND (COMPACT GRADE)	600000 Kg	PVC RESINS	345000 Kg
		PHthalate PLASTICIZERS	230400 Kg
		CALCIUM CARBONATE	30000 Kg
		PVC STABILIZER	600 Kg
RA may take consequential action as per Policy / Procedures.			

Case No.:15/10/87-ALC1/2018	Party Name: KLJ POLYMERS AND CHEMICALS LTD	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Approved
HQ File :01/87/050/00154/AM19/	RLA File :05/23/040/00479/AM18/	Lic.No/Date:0510405782 06.03.2018	

Decision : The committee considered the case as per agenda and decided to approved following adhoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC COMPOUND (COMPACT GRADE)	500000 Kg	PVC RESINS	277500 Kg
		PHTHALATE PLASTICIZERS	192000 Kg
		CALCIUM CARBONATE	35000 Kg
		PVC STABILIZER	500 Kg
RA may take consequential action as per Policy / Procedures.			

Case No.:23/10/87-ALC1/2018	Party Name: WICTOR COMPOUNDING (INDIA) PRIVATE LIMITED	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Rejected
HQ File :01/87/050/00162/AM19/	RLA File :05/24/040/00617/AM18/	Lic.No/Date:0510405849 13.03.2018	

Decision : The Committee considered the case as per agenda and decided to reject the case as specific import item has not be given.

Case No.:63/10/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Deferred
HQ File :01/87/050/00202/AM19/	RLA File :03/95/040/00951/AM18/	Lic.No/Date:0310819782 14.03.2018	

- Decision :** The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.
- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
 - Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
 - Chemical name, Technical specifications of items proposed to be imported.
 - Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
 - Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export


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product.

f) Copy of guaranteed Norms by Technical Collaborator

g) Quantity and notional value of by-products obtained in manufacturing

49	Case No.: 56/10/87-ALC1/2018	Party Name: PACIFIC BULK BAGS PRIVATE LIMITED	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Approved
	HQ File :01/87/050/00195/AM19/	RLA File :13/24/040/00050/AM18/	Lic.No/Date:1310048901 15.03.2018	
	Decision : The committee considered the case as per agenda and decided to approved following adhoc norms:-			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	BULK BAGS/JAMBO BAGS (CONTENT OF PP WOVEN FABRICS/NARROW FABRICS 142858 KG. AND PP FLEXIBLE PLAIN STRIP/TAPE 47619 KG.)	190477 kg	PP WOVEN FABRICS/NARROW FABRICS	150000 Kg
			PP FLEXIBLE PLAIN STRIP/TAPE	50000 Kg
	RA may take consequential action as per Policy / Procedures			

50	Case No.: 59/10/87-ALC1/2018	Party Name: FISHFA RUBBERS LIMITED	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Deferred
	HQ File :01/87/050/00198/AM19/	RLA File :24/24/040/00051/AM18/	Lic.No/Date:2410042381 15.03.2018	
	Decision : The Committee considered the case as per agenda and decided to call from the firm the No objection Certificate issued by Ministry of Environment and Forest along with a sheet in tabular form indicating the NOC granted by MOEF as well as utilization of imported used rubber tubes in Advance Authorizations and Restricted Import Licenses for the last three years			

51	Case No.: 58/10/87-ALC1/2018	Party Name: RAHIL (CPP) FILMS PVT.LTD.	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Deferred
	HQ File :01/87/050/00197/AM19/	RLA File :24/24/040/00047/AM18/	Lic.No/Date:2410042386 20.03.2018	
	Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.			

52	Case No.: 36/10/87-ALC1/2018	Party Name: GUNJAN PAINTS LIMITED	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Deferred
	HQ File :01/87/050/00175/AM19/	RLA File :08/24/040/00365/AM18/	Lic.No/Date:0810142189 21.03.2018	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the			


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materials required in the manufacturing process.

c) Chemical name, Technical specifications of items proposed to be imported.

d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.

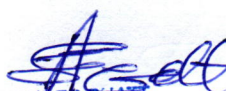
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

53	Case No.:24/10/87-ALC1/2018	Party Name: PIONEER POLYLEATHERS LTD	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Rejected
	HQ File :01/87/050/00163/AM19/	RLA File :05/24/040/00634/AM18/	Lic.No/Date:0510405958 22.03.2018	
Decision : The Committee considered the case as per agenda and decided to reject the case as specific import item has not be given.				

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Case No.:35/10/87-ALC1/2018	Party Name: OAK INTERNATIONAL	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Approved										
HQ File :01/87/050/00174/AM19/	RLA File :08/24/040/00357/AM18/	Lic.No/Date:0810142225 23.03.2018											
Decision : The committee considered the case as per agenda and decided to approved following adhoc norms:-													
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">Articles made of HDPE, Plastic Flexible Pipe fitted with small Rubber Tube (Net content of HDPE 90909.09 KGS & 4545.45KGS of Silicon Rubber)</td><td rowspan="2">95454.550Kg</td><td>HDPE GRANULES POWDER</td><td>95454Kg</td></tr><tr><td>SILICON RUBBER</td><td>4772Kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Articles made of HDPE, Plastic Flexible Pipe fitted with small Rubber Tube (Net content of HDPE 90909.09 KGS & 4545.45KGS of Silicon Rubber)	95454.550Kg	HDPE GRANULES POWDER	95454Kg	SILICON RUBBER	4772Kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY										
Articles made of HDPE, Plastic Flexible Pipe fitted with small Rubber Tube (Net content of HDPE 90909.09 KGS & 4545.45KGS of Silicon Rubber)	95454.550Kg	HDPE GRANULES POWDER	95454Kg										
		SILICON RUBBER	4772Kg										
RA may take consequential action as per Policy / Procedures													

55	Case No.:2/10/87-ALC1/2018	Party Name: DORF KETAL CHEMICALS INDIA PRIVATE LIMITED	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Deferred
	HQ File :01/87/050/00141/AM19/	RLA File :03/94/040/01077/AM18/	Lic.No/Date:0310820127 27.03.2018	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				


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56	Case No.: 5/10/87-ALC1/2018	Party Name: DORF KETAL CHEMICALS INDIA PRIVATE LIMITED	Meet No/Date:10/87- ALC1/2018 10.07.2018	Status: Deferred
	HQ File :01/87/050/00144/AM19/	RLA File :03/94/040/01087/AM18/	Lic.No/Date:0310820140 27.03.2018	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

57	Case No.: 37/10/87-ALC1/2018	Party Name: CREST COMPOSITES & PLASTICS PVT. LTD.	Meet No/Date:10/87- ALC1/2018 10.07.2018	Status: Deferred
	HQ File :01/87/050/00176/AM19/	RLA File :08/24/040/00380/AM18/	Lic.No/Date:0810142245 27.03.2018	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

58	Case No.: 38/10/87-ALC1/2018	Party Name: CREST COMPOSITES & PLASTICS PVT. LTD.	Meet No/Date:10/87- ALC1/2018 10.07.2018	Status: Deferred
	HQ File :01/87/050/00177/AM19/	RLA File :08/24/040/00387/AM18/	Lic.No/Date:0810142246 27.03.2018	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			


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59	Case No.:3/10/87-ALC1/2018	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:10/87- ALC1/2018 10.07.2018	Status: Approved
	HQ File :01/87/050/00142/AM19/	RLA File :03/94/040/01078/AM18/	Lic.No/Date:0310820191 28.03.2018	
	Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 9/87-ALC1/2017 dated 31.01.2018, following adhoc norms are approved :			

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyamide Resin Resin content 100% (CRAYAMID 21/CRAYAMID 3)	1 kg	1. DIMER ACID	0.628 kg
		2. TRIETHYLENE TETRAMINE	0.346 kg

RA may take consequential action as per Policy / Procedures.

60	Case No.:4/10/87-ALC1/2018	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:10/87- ALC1/2018 10.07.2018	Status: Deferred
	HQ File :01/87/050/00143/AM19/	RLA File :03/94/040/01080/AM18/	Lic.No/Date:0310820192 28.03.2018	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.			

a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
 b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
 c) Chemical name, Technical specifications of items proposed to be imported.
 d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
 e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

61	Case No.:25/10/87-ALC1/2018	Party Name: MINDA TG RUBBER PRIVATE LIMITED	Meet No/Date:10/87- ALC1/2018 10.07.2018	Status: Deferred
	HQ File :01/87/050/00164/AM19/	RLA File :05/24/040/00642/AM18/	Lic.No/Date:0510406014 28.03.2018	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.			

a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
 b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
 c) Chemical name, Technical specifications of items proposed to be imported.
 d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
 e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

62	Case No.:26/10/87-ALC1/2018	Party Name: MARUTI TECHNO	Meet No/Date:10/87-	Status:
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	RUBBER PVT.LTD.	ALC1/2018 10.07.2018	Deferred
HQ File :01/87/050/00165/AM19/	RLA File :05/24/040/00649/AM18/	Lic.No/Date:0510406049 05.04.2018	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

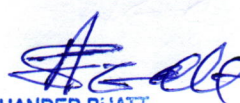
63

Case No.:27/10/87-ALC1/2018	Party Name: SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:10/87- ALC1/2018 10.07.2018	Status: Approved	
HQ File :01/87/050/00166/AM19/	RLA File :05/24/040/00651/AM18/	Lic.No/Date:0510406050 05.04.2018		
Decision: On the basis of decision taken in the Norms Committee Meeting No. 9/87-ALC1/2018 dated 27.06.2018, following adhoc norms are approved:				
EXPORT ITEM		QTY	IMPORT ITEM	QTY(Recommended)
Styrenated Resorcinol Formaldehyde Resins.		80000 Kg	1. Resorcinol	47161.3 Kg
			2. Paraformaldehyde	9115.2 kg
RA may take consequential action as per Policy / Procedures.				

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Case No.:6/10/87-ALC1/2018	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:10/87- ALC1/2018 10.07.2018	Status: Approved														
HQ File :01/87/050/00145/AM19/	RLA File :03/94/040/00013/AM19/	Lic.No/Date:0310820396 11.04.2018															
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 9/87-ALC1/2017 dated 31.01.2018, following adhoc norms are approved :																	
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td rowspan="2">Polyamide Resin Resin content 100% (CRAYAMID 21/CRAYAMID 3) (Brand)</td><td rowspan="2">1 kg</td><td>1. DIMER ACID</td><td>0.628 kg</td></tr><tr><td>2. TRIETHYLENE TETRAMINE</td><td>0.346 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Polyamide Resin Resin content 100% (CRAYAMID 21/CRAYAMID 3) (Brand)	1 kg	1. DIMER ACID	0.628 kg	2. TRIETHYLENE TETRAMINE	0.346 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
Polyamide Resin Resin content 100% (CRAYAMID 21/CRAYAMID 3) (Brand)	1 kg	1. DIMER ACID	0.628 kg														
		2. TRIETHYLENE TETRAMINE	0.346 kg														
RA may take consequential action as per Policy / Procedures.																	

	Case No.:7/10/87-ALC1/2018	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:10/87- ALC1/2018 10.07.2018	Status: Deferred
65	HQ File :01/87/050/00146/AM19/	RLA File :03/94/040/00018/AM19/	Lic.No/Date:0310820391	


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		11.04.2018	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.			
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			
66	Case No.:8/10/87-ALC1/2018	Party Name: INTERNATIONAL CONVEYORS LIMITED	Status: Deferred
	HQ File :01/87/050/00147/AM19/	Meet No/Date:10/87-ALC1/2018 10.07.2018	
	RLA File :03/94/040/00019/AM19/	Lic.No/Date:0310820392 11.04.2018	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.			
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			
67	Case No.:9/10/87-ALC1/2018	Party Name: INTERNATIONAL CONVEYORS LIMITED	Status: Deferred
	HQ File :01/87/050/00148/AM19/	Meet No/Date:10/87-ALC1/2018 10.07.2018	
	RLA File :03/94/040/00020/AM19/	Lic.No/Date:0310820402 11.04.2018	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.			
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			
68	Case No.:10/10/87-ALC1/2018	Party Name: INTERNATIONAL CONVEYORS LIMITED	Status: Deferred
		Meet No/Date:10/87-ALC1/2018 10.07.2018	


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HQ File :01/87/050/00149/AM19/	RLA File :03/94/040/00021/AM19/	Lic.No/Date:0310820395 11.04.2018	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

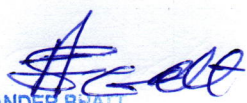
69

Case No.:11/10/87-ALC1/2018	Party Name: DEE DEE LABEL	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Approved	
HQ File :01/87/050/00150/AM19/	RLA File :03/94/040/00027/AM19/	Lic.No/Date:0310820443 12.04.2018		
Decision : The committee considered the case as per agenda and decided to approved following adhoc norms:-				
69	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	SELF ADHESIVE FILM (160 GSM + / - 10%) WITH ADHESIVE COATING OF 20 GSM 100000.000 SQM	100000 Sq.meter	PP FILM (75 MICRON + / - 10%)104000.000 SQM	104000 Sqmeter
			SILICON PAPER (62 GSM + / - 10%) 104000.000 SQM	104000 Sqmeter
	RA may take consequential action as per Policy / Procedures			

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Case No.:39/10/87-ALC1/2018	Party Name: ATUL LIMITED,	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Approved
HQ File :01/87/050/00178/AM19/	RLA File :08/24/040/00002/AM19/	Lic.No/Date:0810142425 20.04.2018	
Decision : On the basis of earlier decision taken in the Norms Committee Meeting No. 10/87-ALC1/2017 dated 21.03.2018, Committee decided to approve following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Solid Epoxy Resin	550000 Kg	Basic Liquid Resin (YD128)	412500 Kg
RA may take consequential action as per Policy / Procedures.			

Case No.: 13/10/87-ALC1/2018	Party Name: VRINDAVAN PLASTIC INDUSTRIES	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Approved
HQ File :01/87/050/00152/AM19/	RLA File :03/95/040/00058/AM19/	Lic.No/Date:0310820618 24.04.2018	
Decision : The committee considered the case as per agenda and decided to approved following adhoc norms:-			


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EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLYPROPYLENE GRANULES (REPROCESSED / RECYCLED) NET CONTENT : 1)POLYPROPYLENE (REGRIND/FLAKES/ AGGLOMERATES/LUMPS) :1,00,000.000 KILOGRAM	100000 Kg	POLYPROPYLENE (REGRIND/FLAKES/ AGGLOMERATES/LUMPS)	101000 Kg
RA may take consequential action as per Policy / Procedures			

72	Case No.:45/10/87-ALC1/2018	Party Name: NITREX CHEMICALS INDIA LIMITED	Meet No/Date:10/87- ALC1/2018 10.07.2018	Status: Rejected
	HQ File :01/87/050/00184/AM19/	RLA File :52/24/040/00015/AM19/	Lic.No/Date:5210042622 27.04.2018	
Decision : The Committee considered the case as per agenda and decided to reject the case as specific import item has not been given.				

Case No.:1/10/87-ALC1/2018	Party Name: AMRAPALI PLASTIC INDUSTRIES	Meet No/Date:10/87- ALC1/2018 10.07.2018	Status: Approved
HQ File :01/87/050/00140/AM19/	RLA File :03/94/040/01067/AM18/	Lic.No/Date:0310820745 02.05.2018	

Case No.: 12/10/87-ALC1/2018	Party Name: GUARNIFLON INDIA PVT.LTD.	Meet No/Date: 10/87-ALC1/2018 10.07.2018	Status: Deferred
HQ File :01/87/050/00151/AM19/	RLA File :03/94/040/00087/AM19/	Lic.No/Date:0310820803 07.05.2018	

Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.

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e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

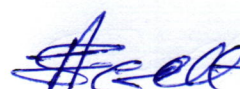
75	Case No.: 40/10/87-ALC1/2018	Party Name: VISHAKHA POLYFAB P.LTD	Meet No/Date: 10/87-ALC1/2018 10.07.2018	Status: Deferred
	HQ File :01/87/050/00179/AM19/	RLA File :08/24/040/00017/AM19/	Lic.No/Date:0810142530 08.05.2018	
Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.				

76	Case No.: 41/10/87-ALC1/2018	Party Name: VISHAKHA POLYFAB P.LTD	Meet No/Date: 10/87-ALC1/2018 10.07.2018	Status: Deferred
	HQ File :01/87/050/00180/AM19/	RLA File :08/24/040/00018/AM19/	Lic.No/Date:0810142531 08.05.2018	
Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.				

77	Case No.: 28/10/87-ALC1/2018	Party Name: TINNA RUBBER AND INFRASTRUCTURE LTD.	Meet No/Date: 10/87-ALC1/2018 10.07.2018	Status: Deferred
	HQ File :01/87/050/00167/AM19/	RLA File :05/24/040/00056/AM19/	Lic.No/Date:0510406372 09.05.2018	
Decision: The Committee considered the case as per agenda and decided to call from the firm the No objection Certificate issued by Ministry of Environment and Forest alongwith a sheet in tabular form indicating the NOC granted by MOEF as well as utilization of imported tyre scrap in Advance Authorizations and Restricted Import Licenses for the last three years.				

78	Case No.: 29/10/87-ALC1/2018	Party Name: VINYL TUBES PVT.LTD.,	Meet No/Date: 10/87-ALC1/2018 10.07.2018	Status: Deferred
	HQ File :01/87/050/00168/AM19/	RLA File :05/24/040/00082/AM19/	Lic.No/Date:0510406475 15.05.2018	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

79	Case No.: 30/10/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date: 10/87-ALC1/2018 10.07.2018	Status: Deferred
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HQ File :01/87/050/00169/AM19/	RLA File :08/24/040/00295/AM18/	Lic.No/Date:0810142596 15.05.2018	
Decision: The Committee considered the case as per agenda and decided to refer the matter to Technical Expert (Consultant 2)			

80	Case No.: 32/10/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87- ALC1/2018 10.07.2018	Status: Deferred
	HQ File :01/87/050/00171/AM19/	RLA File :08/24/040/00335/AM18/	Lic.No/Date:0810142599 15.05.2018	
Decision: The Committee considered the case as per agenda and decided to defer the case.				

81	Case No.: 33/10/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87- ALC1/2018 10.07.2018	Status: Deferred
	HQ File :01/87/050/00172/AM19/	RLA File :08/24/040/00353/AM18/	Lic.No/Date:0810142600 15.05.2018	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

82	Case No.: 34/10/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87- ALC1/2018 10.07.2018	Status: Deferred
	HQ File :01/87/050/00173/AM19/	RLA File :08/24/040/00356/AM18/	Lic.No/Date:0810142598 15.05.2018	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

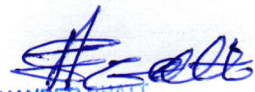
83	Case No.: 42/10/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87- ALC1/2018 10.07.2018	Status: Deferred
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HQ File :01/87/050/00181/AM19/	RLA File :08/24/040/00019/AM19/	Lic.No/Date:0810142636 18.05.2018	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.			
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

Case No.:43/10/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87- ALC1/2018 10.07.2018	Status: Approved	
HQ File :01/87/050/00182/AM19/	RLA File :08/24/040/00029/AM19/	Lic.No/Date:0810142637 18.05.2018		
Decision: The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 13.02.2012 the following Adhoc Norms are approved:				
84	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	Alkyd Resin-S-5060 (80+/-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.39 kg
			2. Glycerine	0.100 kg
			3. Pentaerithritol	0.068 kg
			4. Phthalic Anhydride	0.210 kg
			5. Mineral Turpentine Oil/Low Aromatic White Spirit (LAWS)	0.1790 kg
			6. Xylene	0.016 kg
RA may take consequential action as per Policy / Procedures.				

Case No.: 19/10/87-ALC1/2018	Party Name: KANODIA TECHNOPLAST LIMITED	Meet No/Date:10/87- ALC1/2018 10.07.2018	Status: Deferred
HQ File :01/87/050/00158/AM19/	RLA File :05/23/040/00088/AM19/	Lic.No/Date:0510406580 23.05.2018	
85	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.		
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.		


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86	Case No.: 46/10/87-ALC1/2018	Party Name: TECHNO WAXCHEM PVT.LTD.,	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Approved
	HQ File :01/87/050/00185/AM19/	RLA File :02/24/040/00027/AM19/	Lic.No/Date:0210208450 23.05.2018	
	Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM.}) in File No. 01/87/050/00001/AM19, the Committee decided to approve following ad-hoc norms:-			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	RESORCINOL FORMALDEHYDE RESIN	1 Kg	RESORCINOL	0.980 Kg
	RA may take consequential action as per Policy / Procedures.			

87	Case No.: 17/10/87-ALC1/2018	Party Name: A.M.VINYL PVT.LTD.,	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Deferred
	HQ File :01/87/050/00156/AM19/	RLA File :05/23/040/00064/AM19/	Lic.No/Date:0510406599 24.05.2018	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

88	Case No.: 18/10/87-ALC1/2018	Party Name: A.M.VINYL PVT.LTD.,	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Deferred
	HQ File :01/87/050/00157/AM19/	RLA File :05/23/040/00065/AM19/	Lic.No/Date:0510406595 24.05.2018	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

89	Case No.: 16/10/87-ALC1/2018	Party Name: JK TYRE AND INDUSTRIES LIMITED	Meet No/Date:10/87-ALC1/2018	Status: Deferred
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		10.07.2018	
HQ File :01/87/050/00155/AM19/	RLA File :05/23/040/00058/AM19/	Lic.No/Date:0510406616 25.05.2018	
Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.			

90	Case No.: 60/10/87-ALC1/2018	Party Name: ASIA RUBBER PRODUCTS	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Deferred
	HQ File :01/87/050/00199/AM19/	RLA File :30/24/040/00007/AM19/	Lic.No/Date:3010104345 28.05.2018	
Decision: The Committee considered the case as per agenda and decided to call from the firm the No objection Certificate issued by Ministry of Environment and Forest alongwith a sheet in tabular form indicating the NOC granted by MOEF as well as utilization of imported rubber tubes scrap in Advance Authorizations and Restricted Import Licenses for the last three years.				

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Case No.:44/10/87-ALC1/2018	Party Name: METRO VALVES, (PROP: C.T. BALAMURUGAN)	Meet No/Date:10/87- ALC1/2018 10.07.2018	Status: Approved												
HQ File :01/87/050/00183/AM19/	RLA File :32/24/040/00011/AM19/	Lic.No/Date:3210078506 01.06.2018													
Decision: The committee considered the case as per agenda and decided to approved following adhoc norms:-															
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>ROUND CONTAINER WITH LID</td><td>23512 .500Kg</td><td>POLYPROPYLENE RJ766MO</td><td>24688.1Kg</td></tr><tr><td>ROUND CONTAINER WITH LID</td><td>23512.500Kg</td><td>POLYPROPYLENE HJ311MO</td><td>24688.1Kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	ROUND CONTAINER WITH LID	23512 .500Kg	POLYPROPYLENE RJ766MO	24688.1Kg	ROUND CONTAINER WITH LID	23512.500Kg	POLYPROPYLENE HJ311MO	24688.1Kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
ROUND CONTAINER WITH LID	23512 .500Kg	POLYPROPYLENE RJ766MO	24688.1Kg												
ROUND CONTAINER WITH LID	23512.500Kg	POLYPROPYLENE HJ311MO	24688.1Kg												
RA may take consequential action as per Policy / Procedures															

92	Case No.: 61/10/87-ALC1/2018	Party Name: SNR RECLAMATIONS PVT. LTD.	Meet No/Date:10/87-ALC1/2018 10.07.2018	Status: Deferred
	HQ File :01/87/050/00200/AM19/	RLA File :30/24/040/00010/AM19/	Lic.No/Date:3010104355 07.06.2018	
Decision: The Committee considered the case as per agenda and decided to call from the firm the No objection Certificate issued by Ministry of Environment and Forest alongwith a sheet in tabular form indicating the NOC granted by MOEF as well as utilization of imported used rubber tubes in Advance Authorizations and Restricted Import Licenses for the last three years.				

Meeting ended with a vote of thanks to the Chair.


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